

w. do not have reliable figures—we are working it out—we expect that except a few dozen employees, almost all of them who were suspended or discharged in pursuance of the action taken after the illegal strike on 19th September will be taken back in service after this policy is implemented."

We hailed this statement and we sent telegrams to all concerned. We got dozens of telegrams welcoming it Myself and Mr. Joshi who had decided to go on a hunger strike on the 24th March abandoned it and we waited patiently. But when we got a copy of the so-called confidential letter dated 15th March, 1969 we realised that the temporary employees are not covered by this letter. We immediately brought it to his notice and he was kind enough to state on 28th March, as follows:

"What are those aggravating factors? We have already said that those aggravating factors would mean violence, active instigation etc. Here, our expectation is that barring a few dozen employees, all of them, whether temporary or semi-permanent or permanent would be included and would be reinstated."

We thought after this, instructions will be issued to include temporary employees also. It has not been done. Under Mr. Chavan's instructions, Mr. Shukla made the statement in good faith to help the employees. But unfortunately this was taken seriously by the employees, by this House and by the country, but not by the officials of the Home Ministry. They did not do anything. After this tragic incident in Cossipore where the meeting was held only to demand the reinstatement of temporary employees, this assurance should be implemented forthwith. Otherwise, there will be dharna here and outside. I would request the Home Minister through you to say that this particular letter includes temporary employees.

MR. SPEAKER: If an assurance is not implemented, there is the Assurances Committee to look into it.

श्री जार्ज फरनेन्डोज (दक्षिण भारत) : यह सिर्फ ऐम्प्लॉयर्स की बात नहीं है, यह तो

सरकार की नीति की झगल की बात है। मंत्री महोदय सदन में बयान दें और अफसर उसको तोड़ दें तो हम क्या करें।

13 hrs.

MR. SPEAKER: Order, order. There must be a limit to the discussion about this. I have been allowing questions, Calling Attention Notices and so many things about Central Government employees. It is not as though I can issue orders (Interruption).

श्री जार्ज फरनेन्डोज : आप इनसे कहें कि ये इस सम्बन्ध में कुछ कहें।

श्री हुकम चन्द कछवाय (उज्जैन) : जो आश्वासन दिये हैं, उनके बारे में ये क्या करने जा रहे हैं ?

SHRI S. M. BANERJEE: Shri Vidya Charan Shukla and Shri Chavan are here. Let them make a statement.

MR. SPEAKER: Does he mean to say that because Shri Chavan or Shri Vidya Charan Shukla is here he can ask them anything and they will reply? I will not allow that.

Notifications under Inter-State Water Disputes Act, 1956

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): Sir, I beg to lay on the Table a copy each of the following notifications and references issued under the Inter-State Water Disputes Act, 1956:-

(1) No. S. O. 1419 (English version) and S. O. 1420 (Hindi version) published in the Gazette of India dated the 10th April, 1969, constituting "the Krishna Water Disputes Tribunal" and Reference No. DW.II-32 (19)/68 dated the 10th April, 1969 to the Chairman of the said Tribunal. [Placed in Library. See No. LT-692/69.]

(2) No. S. O. 1421 (English version) and S. O. 1422 (Hindi version) published in the Gazette of India dated the 10th April, 1969 constituting "the Godavari Water Disputes Tribunal" and Reference No.

[Dr. K. L. Rao]

DW.II.32 (19)/68 dated the 10th April, 1969 to the Chairman of the said Tribunal. [Placed in Library. See No. LT-693/69.]

MR. SPEAKER: Before I go to the next item I would like to say something about some adjournment motions that have been given to me. Professor Ranga came to me yesterday morning a little agitated about the Government-sponsored bandh and all that. He wanted my permission to say a few words here. I said that it will raise a controversy. Therefore, I told him that I myself will raise it and ask for a statement from the Minister. He agreed to it (*Interruptions*). I do not want any controversy to be raised here and excitement to be created. Then it will be difficult for me. If you want to have a discussion there is absolutely no objection, but before that I would like the Home Minister to make a statement.

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): Sir, at 6.30 today I will make that statement.

MR. SPEAKER: Meanwhile, this morning I got notice of some more motion. Shrimati Sucheta Kripalani and Shrimati Sharda Mukerjee want to have a discussion.

An Hon. Member: On what ?

MR. SPEAKER: About the Bengal matter. I have kept the motion pending. I have not taken any decision. Before I make up my mind let me hear the Home Minister.

SHRI H. N. MUKERJEE (Calcutta North East): Sir, you have to decide on the basis of some procedural matters. It must be on the basis of the adjournment motions or something given notice of by X. We take it that you are considering the admissibility of the adjournment motion pending the statement (*Interruptions*).

श्री कंबर लाल गुप्त (दिल्ली सदर) :
अध्यक्ष महोदय, मैंने आपको पत्र लिखा और
मैंने अपने पत्र में यह लिखा कि रेल, हवाई
जहाज और दूसरे...

MR. SPEAKER: Who do you want to explain all that? Again, you are complicating the whole thing. You need not explain

the main motion. That is exactly my difficulty. The motions are there by Shri Ranga, Shri Nath Pai, Shrimati Suchetha Kripalani and others. I do not want to go into the merits of the case now and I am not giving a ruling here and now. After hearing the Home Minister we shall consider whether it should come and, if so, when.

The Prime Minister will make a statement at 3.45 p. m. on the Telengana issue. The Prime Minister discussed the issue for two days with leaders. Evidently, she is making a statement. It will be at 3.45 p.m. today.

SHRI SHIVAJI RAO S. DESHMUKH (PARBHANI): Shri, I want a clarification on the papers laid.

MR. SPEAKER: No clarification now.

13.0 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAM-AJAH): Sir, with your permission, I rise to announce that Government Business in this House during the week commencing from Monday, the 14th April, 1969, will consist of:-

- (1) Further discussion and voting of the Demands for Grants under the control of the Department of Social Welfare.
- (2) Discussion and voting of the Demands for Grants relating to the Minister of:

Foreign Trade and Supply
Education and Youth Services
Information and Broadcasting
Defence

- (3) Consideration and passing of the Constitution (Twenty-Second Amendment) Bill, 1969, to be taken up on Tuesday, the 15th April, 1969, after disposal of Questions.

Some hon. Members rose—.